

HIGH COURT FOR THE STATE OF TELANGANA:: HYDERABAD

R.O.C.NO. 3/2025

DATED:23-9-2025

NOTIFICATION

The High Court for the State of Telangana had issued Notification No. 3/2025, dated 2-1-2025 inviting applications for direct recruitment to the posts of Typists in Judicial Districts/Units of the State of Telangana, and the candidates were subjected to the Skill Test.

Later, the High Court duly following the relevant rules and procedure, hereby declares the provisional selection of the candidates bearing the following hall-ticket numbers for appointment to the post of Typists in the Judicial Districts/Units in the State of Telangana:

1. ADILABAD

252300831

2. CITY CIVIL COURT, HYDERABAD

252301500	252301503
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3. CITY SMALL CAUSES COURT, HYDERABAD

252300873	252301065	252301672
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4. JAGITIAL

252300214

5. JANGAON

252301421

6. JAYASHANKAR BHUPALAPALLY

252300457	252301246
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7. KAMAREDDY

252300471	252301624
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S. Sreedhar Reddy
23/9/2025

2. If any of the provisionally selected candidate does not fulfill the above requirement, he/she will be de-selected and the next meritorious candidate will be provisionally selected in that slot.

3. The candidates with the aforementioned said Hall Ticket Numbers shall be eligible for appointment to the service by direct recruitment unless he/she satisfies the following conditions, viz.,

- a) that he/she is of sound health, active habits, and free from any bodily defects or infirmities rendering him/her unfit for the service.
- b) That his/her character and antecedents are such as to qualify him/her to such service.

4. All rights are reserved with the appointing authority to cancel the selection for appointment to the post at any stage, if any information furnished by the candidates found to be false at any later stage, and the candidates are liable for prosecution for furnishing such false information.

5. If the candidate furnishes wrong information with regard to category and caste, they shall not have any right subsequently for selection in that particular category, caste, etc., and in that aspect the appointing authority is not responsible for the lapse on the part of the candidate.


23/9/2025
REGISTRAR (ADMINISTRATION)
FAC. REGISTRAR (RECRUITMENT)